

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**  
State Vs. Luit Neil Don & Ors.  
FIR No. : 67/16  
P.S.: Rajouri Garden  
**THROUGH CISCO WEB EX.**

**17.08.2020.**

*File taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Amzad Hussain, Ld. Counsel for the accused Luit Neil Don.  
None for other accused.  
Accused Atanu Phuyan is absent.  
Ms. Aarti Pandey Ld. Counsel from DCW.  
Naib Court HC Ankit Dahiya.

Ld. Counsel for accused Luit Neil Don submits that accused could not join the proceedings due to technical issues. At his oral request accused is exempted for today. Ld. Counsel for accused Luit Neil Don submits that he has the number of the counsel who is appearing for the other accused and he would try and contact the counsel.

Ahlmad of this court has informed that he has received the call from the counsel of the other accused, informing him that due to technical issue he could not join the proceedings.

Put up for appearance of both the accused persons on **24.08.2020** through CISCO WEB Ex.

**ANKUR JAIN**  
**(Ankur Jain)**

ASJ (SFTC-01) West  
Delhi: 17.08.2020

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**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs Harpreet Singh  
FIR No. : 135/16  
P.S.: Paschim Vihar (West)  
U/s. : 376(2) (i)/365/342 IPC

**THROUGH CISCO WEB EX.**

**17.08.2020.**

*File be taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Sunil Tomar, Ld. Counsel for the accused along with accused.  
Ms. Aarti Pandey Ld. Counsel from DCW.  
Naib Court HC Ankit Dahiya.

**I.A. No. : 02/20**

Notice to complainant not received back. Even on the last date notice to complainant was not received back.

Let fresh notice be issued to the complainant through IO.

Copy of this order be sent to the concerned SHO through Whats-app for compliance. Notice be also sent electronically through Nazarat branch.

Naib. Court Ankit Dahiya shall ensure compliance of the present order and shall give a positive report that notice has been sent to the concerned SHO or not.

:2:

Put up for further proceedings on 23.09.2020. Interim order to continue till then. Longer date is given at the request of the Ld. Counsel for the accused as he submits that accused has to travel from Punjab.

Copy of this order be sent to the Jail Superintendent for information.

ANKUR JAIN

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**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 17.08.2020

***At 10.50 AM***

At this stage file is taken up again as SI Rituraj appeared on behalf of SI Anita and joined the proceedings

It is submitted by SI Rituraj that complainant had not come on time therefore he could not join the proceedings on time He is apprised of the order passed and is asked to join the proceedings on time on the next date of hearing or at least inform the court on time regarding unavailability of victim.

Put up on the date fixed i.e. **23.09.2020.**

ANKUR JAIN

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**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 17.08.2020

FIR No : 254/2013  
PS: Vikas Puri  
STATE VS. Kiran Kalia  
U/s 376D/120B/109/34 IPC

Hearing took place through Cisco WebEx.

17.08.2020

Application is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020. it be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.  
Ms. Arti Pandey, DCW counsel  
None for applicant.  
Ct. Ankit Dahiya, Naib Court in person.

I.A No.

Original documents have to be released. Same needs to be verified and it would not be appropriate to release the same through VC hearing. None has appeared for the applicant. There is no urgency as such. This Court is on duty on 26.08.2020.

Under these circumstances, the application be put up on 26.08.2020.

ANKUR JAIN  
(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi  
17.08.2020

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**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Vipin Singh  
FIR No. : 190/16  
P.S.: Ranjit Nagar  
U/s. : 328/376/506 IPC

**THROUGH CISCO WEB EX.**

**17.08.2020.**

*File taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Devender Dagar, Ld. Counsel for the accused along with accused.  
Ms. Aarti Pandey Ld. Counsel from DCW.  
Naib Court HC Ankit Dahiya.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 11.01.2021. PW 's be summoned for the said date.

**ANKUR  
JAIN**

**(Ankur Jain)**  
ASJ (SFTC-01) West  
Delhi: 17.08.2020

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FIR No :71/2015  
PS: Nangloi  
STATE VS. Sagir Ahmed

Hearing took place through Cisco WebEx.

17.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.  
Ms. Arti Pandey, DCW counsel.  
Ct. Ankit Dahiya, Naib Court in person.

Ahlmad of this Court has informed that the vakalatnama of Advocate Sh. C. S. Yadav is on record and on contacting him, it was informed by him that he is no more the counsel for accused. Accused has also not joined the proceedings.

Issue notice to accused to be served through IO through electronic mode for 17.09.2020.

**ANKUR JAIN** Digitally signed by ANKUR JAIN  
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(Ankur Jain)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi  
17.08.2020